

(h) to (i) As per the National Mineral Policy, 1993, the Private Sector can be given mining leases for chromite, the State Government of Orissa has however informed that they have not taken any decision in this regard.

Deep Sea Fishing

7682. SHRI SANAT KUMAR MANDAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the All India Convention on Deep-sea Fishing held in Visakhapatnam on the April 24, 1995 urged the Government to cancel all licences issued to foreign companies for deep-sea fishing in Indian maritime zones, operating either independently or in joint collaboration; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) The Government have appointed a Committee under the chairmanship of Shri P. Murari, former Secretary to the Government of India to review the policy on the subject. It has also been decided not to process any more new applications to set up deep sea fishing projects until the review is completed.

[*Translisation*]

Foreign Exchange Earnings of NALCO

7683. SHRI SUSHIL CHANDRA VERMA: Will the Minister of MINES be pleased to state:

(a) whether a decline has been registered in foreign exchange earning of National Aluminium Company (NALCO) during 1993-94;

(b) if so, the reasons therefor;

(c) whether it will be more beneficial for NALCO to convert Alumina into Aluminium metal for sale instead of exporting Alumina; and

(d) the quantity of Aluminium imported during the last three years and the payment made thereto?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) Yes, Sir.

(b) The decline in foreign exchange earning was due to depressed international market in 1993-94 resulting in substantially low prices on London Metal Exchange as compared to 1992-93.

(c) NALCO has been designed to produce 8.00 lakh tonnes of alumina out of which approximately 4.25 lakh tonnes is for captive consumption for production of aluminium and the balance 3.75 lakhs tonnes being for export.

(d) The quantity and value of aluminium and articles thereof imported into the country during the last three years are as follows:-

<i>Year</i>	<i>Quantity(MT)</i>	<i>Value(Rs/lakhs)</i>
1992-93	444€	8750
1993-94	73994	25154
1994-95	75237	36042

(Apr.-Dec.'94)

[*English*]

Amount due from MNC's

7684. DR. VASANT NIWRUTTI PAWAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any amounts are due from foreign multinational drug companies under the drug price equalisation account;

(b) if so, the total amount due, company-wise; and

(c) the steps taken by Government to recover these dues?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (c) The question of the quantum of liabilities is being examined by a Three Member Committee headed by a retired High Court Judge.

Rashtriya Chemicals and Fertilizers Limited

7685. SHRI RAM NIHOR RAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the total loss incurred by Rashtriya Chemicals and Fertilizers during 1993-94 on account of the decontrol of complex fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): During 1993-94, Rashtriya Chemicals and Fertilizers Limited (RCF) had incurred a net loss of Rs. 12.08 crores. While this loss was mainly due to enhanced liability of interest and principal amount on Kuwaiti Dinar loan on account of exchange rate fluctuations, the net loss attributable to decontrol of complex fertilizers was estimated at Rs. 1.96 crores during the year.

Acquisition of Land by DDA

7686. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be

pleased to refer to the answer given to Unstarred Question No. 155 dated November 21, 1991 and state:

(a) the number of times in a year Khasra Girdawari is filled up by Halqa Patwaris in Delhi and whether such Khasra Girdawari are further cross-checked by the department to ensure no irregularities;

(b) if not, the reasons therefor;

(c) the number of cases of the agricultural land owners violating sections 81 and 86-A of Delhi Land Reforms Act that have come to the notice of the Halqa Patwaris during the last three years; year-wise, halqa-wise and khasra-wise; and

(d) how many of (c) above were proceeded against village-wise, khasra-wise and year-wise, by the halqa Patwaris?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K THUNGON): (a) Twice a year It is crossed-checked by the Field Kanungos and Naib Tehsildars.

(b) Does not arise in view of reply given at (a).

(c) and (d) The information is being collected and will be laid on the Table of the Sabha.

Infrastructural Problems Faced by Alang Shipyard

7687. SHRI R. SURENDER REDDY: Will the Minister of STEEL be pleased to state:

(a) whether the Alang Shipbreaking Yard in Bhavnagar district of Gujarat has been facing perennial infrastructural problems which seriously hampers its ship-building operations and full capacity utilisation;

(b) if so, the details of the problems faced by the Alang Shipyard;

(c) whether the absence of modern infrastructural facilities are partly responsible for the shipyard not being able to compete in the global shipbreaking business.

(d) if so, the details thereof;

(e) whether any assessment/report prepared by team of students from Delhi I.T.I. and Rajiks University of Netherlands in joint association with Central Development Planning Centrae - an Ahmedabad based institution, regarding infrastructural and other problems faced by the Alang Shipbreaking Yard has been made available to the Government recently;

(f) if so, the details of the recommendations made by the team; and

(g) the steps taken by the Government to provide modern infrastructural facilities to the shipyard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (d) The Gujarat Maritime Board (GMB), an autonomous body under Government of Gujarat and the agency engaged in the development of Ports in Gujarat, has reported that it has prepared a Master Plan for providing modern infrastructural facilities in Alang Shipbreaking Yard and steps are being taken by the Gujarat Government for making it a modern yard. GMB has also reported that the shipbreaking business has been growing rapidly at Alang as would be seen from the figures given below for the last three years:

Year	No. of Ships	LDT*
1992-93	175	9,42,601
1993-94	177	12,56,083
1994-95	301	21,73,249

Light Displacement Tonne

(e) and (f) As stated by GMB, the Report has been prepared by the Institutions mentioned in part (e) of the question. The Report refers to certain problems regarding water supply, electricity etc. It also states that facilities for permanent labour colonies are not available.

(g) GMB has reported that steps are being taken to improve all the infrastructural facilities required for the shipbreaking industry at Alang.

Non-launching of Nuclear Attacks

7688. SHRI SHRAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to announcements reportedly made at a joint press conference by the US President and the visiting Egyptian President at Washington on April 6, 1995, regarding certain member countries of NAM that US, Britain and France, three of the five members of the nuclear club, had agreed not to launch any nuclear attack against the countries which did not have atomic bombs and agreed not to acquire them;

(b) if so, the reaction of the Government thereto;

(c) whether the Government have taken note of the fact that this offer rules out support of nuclear club to countries like India and Pakistan which are not party to NPT; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA). (a) Yes, Sir.

(b) to (d) India believes that security guarantees by nuclear-weapons states serve no purpose unless these are unconditional and legally binding. Government has, therefore,